

Central Electricity Regulatory Commission

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Telephone: 011-23753917

No: CERC/Engg/Trans/Transmission Planning/2015

9th September, 2015

To

The Members of the Task Force
(As per List Enclosed)

Subject: Minutes of the 2nd Meeting of the Task Force for giving inputs for framing of Draft Regulation on Transmission Planning.

Madam/Sir,

Please find enclosed herewith minutes of the 2nd Meeting of the “Task Force for giving inputs for framing of Draft Regulation on Transmission Planning” held in CERC on 21.8.2015.

Encl.: As above

Yours faithfully,

SD/-

(Shilpa Agarwal)
Dy. Chief (Engineering)

(Convenor of Task Force)

Members of the Task Force

Sl. No.	Name of the Member	Name of Organisation	Designation
1.	Shri A.K. Saxena	CERC	Chief (Engg.)
2.	Mr. Karuna Sarma	AEGCL	AGM (E)
3.	Ms. Arundhati Ghosh	WBSETCL	Chief Engineer, CPD
4.	Mr. Rajiv Porwal	POSOCO	AGM (System Operation)
	Mr. Vivek Pandey (Alternate Member)	POSOCO	Chief Manager (System Operation)
5.	Mr. Ashok Pal	POWERGRID	AGM (CTU)
6.	Mr. Suman Guchh	UPPTCL	CE, Transmission Planning & Power System Studies
7.	Mr. Pardeep Jindal	CEA	Director (SP & PA)
8.	Mr. Omprakash k Yempal	MSETCL	Director (Operation/Projects)
9.	Mr. Ch. V. Subba Rao	APTRANSCO	Superintending Engineer/Power Systems
	Mr. A. Satyanarayana	APTRANSCO	Superintending Engineer/Planning
10.	Ms. Shilpa Agarwal	CERC	Dy. Chief (Engg.)

Task Force for giving inputs for forming of Draft Regulations on Transmission Planning

Minutes of the 2nd meeting of the Task Force on Transmission Planning held on 21st August, 2015 at CERC, New Delhi

List of participants is enclosed at Annexure-I.

1. Shri A.K. Saxena, Chief (Engg.), CERC welcomed the participants and recapitulated the main points discussed during 1st meeting on 29th July, 2015. He stated that separate Regulations on transmission planning are being framed and the Planning Code defined in the CERC (Indian Electricity Grid Code) Regulations, 2010 would be taken out. The principles and procedures of transmission planning along with roles, responsibilities and timelines are proposed to be specified in the Regulations. He further made a mention of Regulation 3.7 of the IEGC which provides connection between transmission planning and its actual implementation whereby it is provided that the actual program of implementation of transmission lines, interconnecting transformers, reactors/capacitors and other transmission elements will be in accordance with the Detailed Procedure under Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009.
2. The representative of POWERGRID stated that regulations framed by the Commission on connectivity and Long Term Access involve transmission planning based on long term requirement. However, planning exercise also involves plan for system strengthening based mainly on operational feedback as well as needs expressed by various STUs. Therefore, there is a requirement of Regulations on Transmission Planning. He further submitted that Regulations on Transmission Planning need to be formulated keeping in view various aspects including existing planning practice, existing Regulations, General Access Network (GNA), etc.
3. The representative of CEA stated that the planning for transmission system is done when a generator places a request for Connectivity & LTA. But optimal transmission planning cannot be done only on generators' request as it requires buyer's information/needs also. He stated that inflow of data from STUs is necessary as transmission planning cannot be done in the absence of requisite data. He further stated that it should be left to the discretion of the planners to choose

types of studies to be conducted by them and assumptions to be considered for transmission planning. He further stated that currently there was no punitive action for non-compliance of CEA Regulations/Standards, which must be there. Even in FERC, there are departments which monitor compliances to various regulations made by them.

4. The representative of UPPTCL stated that they were planning transmission system as per requirement of DISCOMS but DISCOMS donot feel real depth. They are providing redundant data. Hence, there is a need to involve DISCOMS in planning process and the regulations should provide for submission of accurate data by DISCOMs. He stated that planning with about five years lag in execution is also to be taken note of as transmission system planned for execution in 11th Plan is being executed in 12th Plan. He stated that there should be coordination between central system and state system to fix time frame for execution of downstream system and use of redundant capacity in ISTS. He submitted that CTU should also submit data to concerned STU. He also raised a concern regarding non execution of ISTS system on time and due to which state was compelled to plan its own system leading to an underutilised ISTS system. He stated that there should be a mechanism through which if ISTS system is not coming up till a particular timeframe, the STUs should be allowed to reject such a system. He also stated that in case CTU has planned a system for some generators who are not coming up and State asks a connection to such system, its request may be considered by CTU. He also stressed the need for confidentiality of data.
5. The representative of POWERGRID suggested that the implementation of ISTS and associated Intra-State Scheme need to be closely monitored during Standing Committee meeting for timely completion as well as proper utilization of the same. Regarding submission of data by STUs with involvement of DISCOMs, he suggested that States may consider forming a validation committee at State level to validate the accuracy of data submitted by DISCOMs and State Electricity Regulatory Commission may issue necessary direction for submission of data by DISCOMs. Regarding submission of data by CTU to STUs as stated by the representative of UP, he submitted that STUs may ask CTU/ CEA to provide necessary data as per their requirements regarding ISTS system for an overview of the whole system.

6. Representative of POSOCO stated that there should be a timeframe for execution of scheme and to monitor which scheme is at what stage. In case of specific problem, scheme may be reviewed.
7. Representative of CEA stated that methodology for transmission planning may be so that States and Generators provide input to CTU who should build scenarios and consider LTA data and provide same to CEA who will in turn make a report and circulate for discussion in Standing Committee. Standing Committee shall validate data under the guidance of CEA.
8. Chief (Engg.), CERC stated that the Commission had initiated a Suo-motu petition no. 11/SM/2014 in view of the mismatch between ISTS and associated downstream intra-State system. The Commission has vide order dated 5.8.2015 in 11/SM/2014 opined that ISTS transmission licensees and STUs should also sign Implementation Agreement for development of ISTS and downstream system in coordinated way to avoid any mismatch. Regarding submission of data by DISCOMs, he stated that this has to be addressed by SERCs. He added that framing of Transmission Planning Regulations at the State level would not only enable submission of requisite data by DISCOMs to STUs but would also make the transmission planning of ISTS and intra-State Transmission System effective. He further added that the outcome of deliberations of the Task Force will be submitted in the form of input for framing of Draft Regulations and Report of the Task Force. The Report of the Task Force will contain all the issues highlighted by members of the Task Force and will be taken up with FOR Secretariat for bringing up before the FOR.

